

The motion is carried by a majority of the total membership of the House and by a majority of not less than two-thirds of the Members present and voting. The Bill, as amended, is passed by the requisite majority and in accordance with the provisions of Article 368 of the Constitution.

*The motion was adopted*

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13.04 hrs.

MOTION RE SUSPENSION OF PRO-  
VISO THE RULE 66

[English]

THE MINISTER OF STATE IN THE  
MINISTRY OF LAW, JUSTICE AND COM-  
PANY AFFAIRS (SHRI H.R. BHARDWAJ):  
I beg to move:

"That this House do suspend the proviso to rule 66 of the Rules of Procedure and Conduct of Business in Lok Sabha in its application to the motion for taking into consideration and passing of the Representation of the People (Amendment) Bill, 1992, in as much as it is dependent upon the Constitution (Seventy-fifth Amendment) Bill, 1991."

MR. SPEAKER: The question is:

"That this House do suspend the proviso to rule 66 of the Rules of Procedure and Conduct of Business in Lok Sabha in its application to the motion for taking into consideration and passing of the Representation of the People (Amendment) Bill, 1992, in as much as it is dependent upon the Constitution

(Seventy-fifth Amendment) Bill,  
1991."

*The motion was adopted*

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13.05 hrs.

REPRESENTATION OF THE PEOPLE  
(AMENDMENT) BILL

[English]

SHRI H.R. BHARDWAJ: I beg to  
move:

"That the Bill further to amend the Representation of the People Act, 1950, be taken into consideration."

This Bill is a sequel to the amendment in article 332 of the Constitution by the Constitution (Seventy-fifth Amendment); Bill, 1991 for the purpose of providing increased reservation of seats for the Scheduled Tribes in the Legislative Assembly of Tripura.

The Bill seeks to amend section 7 of the Representation of the People Act, 1950 to provide that instead of seventeen seats (as at present), twenty seats shall be reserved for the Scheduled Tribes in the Legislative Assembly of Tripura to be constituted at any time after the commencement of the proposed amendment. Further, it is also proposed to insert a new section 9B in the Representation of the People Act, 1950 to empower the Election Commission to determine the three Assembly constituencies in the State of Tripura in which three additional seats shall be reserved for the Scheduled Tribes having regard to the provisions of the Constitution and the principle specified in section 9(1)(d) of the Delimitation Act, 1972, namely "that seats reserved for Scheduled

Tribes shall, as far as practicable, be located in areas where the proportion of their population to the total is the largest."

With these words, I beg to move that the Bill be taken into consideration.

MR. SPEAKER: Shri Girdhari Lal Bhargava, are you moving your amendment?

SHRI GIRDHARI LAKL BHARGAVA (JAIPUR): No, Sir.

MR. SPEAKER: Prof. Rasa Singh Rawat, are you moving your amendment?

PROF. RASA SINGH RAWAT (ALMORA): No, Sir.

MR. SPEAKER: Shri Mohan Singh, are you moving your amendment?

SHRI MOHAN SINGH (DEORIA): No, Sir.

MR. SPEAKER: The question is:

"That the Bill further to amend the Representation of the People Act, 1950, be taken into consideration."

*The motion was adopted.*

MR. SPEAKER: Now the House will take up Clause-by Clause consideration of the Bill.

The question is:

"That Clause 2,3 and 1 stand part of the Bill".

*The motion was adopted.*

*Clauses 2,3 and 1 were added to the Bill.*

MR. SPEAKER: The questions:

"That the enacting Formula and the Long Title stand part of the Bill"

*The Motion was adopted*

The Enacting Formula and the Long Title were added to the Bill.

SHRI H.R. BHARDWAJ: Sir, I beg to move:

"That the Bill be passed".

MR. SPEAKER: The question is:

"That the Bill be passed".

*The motion was adopted.*

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#### STATEMENT BY MINISTER

#### General Situation at Ayodhya in the Context of the Proposed Kar Sewa

[English]

THE MINISTER OF HOME AFFAIRS (SHRI S.B. CHAVAN): The Hon'ble Members will recall the Prime Minister's statement made in both the Houses on 27 July 1992 regarding the Ram Janma Bhoomi - Babri Masjid dispute. In accordance with the statement, the process of negotiations for finding an amicable settlement of the RJB-BM issue was re-commenced. The Prime Minister held wide ranging consultations with individuals and groups concerned with the dispute. Finally, the process of formal negotiations between the representatives of the Vishwa Hindu Parishad (VHP) and the All India Babri Masjid Action Committee (AIBMAC) was commenced with the first meeting being held on 3 October 1992. The second meeting was held on 16 October 1992 and the third on 8 November 1992.